The Tamil Nadu Stamp (Increase of Duties) Act, 1962

Act 8 of 1962

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Stamp (Increase of Duties)

[TAMIL NADU] ACT No. 8 of 1962.


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An Act to increase the stamp duties chargeable on certain instruments under the Indian Stamp Act, 1899, as in force in the [State of Tamil Nadu].

Be it enacted by the Legislature of the [State of Tamil Nadu] in the Thirteenth Year of the Republic of India as follows :—

1. (1) This Act may be called the [Tamil Nadu] Stamp (Increase of Duties) Act, 1962.

(2) It extends to the whole of the [State of Tamil Nadu].

(3) It shall come into force on such date as the State Government may, by notification, appoint.

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1 These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, See Fort St. George Gazette Extraordinary, dated the 12th July 1962, Part IV—Section 3, page 135.

3 This expression was substituted for the expression “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
2. "The original section 2 read as follows:—

"2. Rates of stamp duty on certain instruments to be increased by fifty per cent.—Any instrument described in any of the undermentioned Articles of Schedule I to the Indian Stamp Act, 1899 (Central Act II of 1899) (hereinafter referred to as the principal Act) shall be chargeable with one and a half times the amount of the stamp duty with which such instrument was chargeable immediately before the date of the commencement of this Act, and the said articles shall be read and construed accordingly:—

Articles 1 to 10, 12, 15 to 20-A, 22 to 24, 26, 28, 29, 31 to 36, 38 to 46, 48, 50, 51, 54 to 60, 62 (b), (d) and (e) and 63 to 65.”.

In the said section for the portion beginning with the words and figures “Articles 1 to 10” and ending with the words and figures “and 63 to 65”, the following was substituted by section 4 of the Indian Stamp (Tamil Nadu Amendment) Act, 1973 (Tamil Nadu Act 27 of 1973), which came into force on the 1st July 1973:—

“Articles 1 to 10, 12, 15 to 17, 18 (a) and (b), 19 to 20-A, 22, 24, 26, 28, 29, 32 (b) (ii), 34, 35 (a), (b), (ii), 36, 38, 39, 40 (b) and (c), 41 to 46, 48 (a) to (d) and (f), 50, 51, 54 (b), 55 to 58, 60, 62 (b), (d) and (e), 64 and 65”.

In the said portion for the expression “Articles 1 to 10”, the expression “Articles 1 to 4, 6 to 10” was again substituted by section 4 of the Indian Stamp (Tamil Nadu Amendment) Act, 1974 (Tamil Nadu Act 25 of 1974). The said section 2 itself was omitted by section 7 (a) of the Indian Stamp (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 24 of 1975).
3. In section 3 of the principal Act, after the first proviso, the following proviso shall be inserted, namely:

“Provided further that any increase in the amount of duty chargeable under the [Tamil Nadu] Stamp (Increase of Duties) Act, 1962, shall not have the effect of increasing the duty payable in respect of instruments specified in clause (a) or clause (c) of this section and executed before the date of the commencement of that Act.”

4. The principal Act shall have effect as if—

1. in sub-section (1) of section 4 and in the proviso to section 6, for the words “three rupees”, the words “four rupees fifty naye paisa” had been substituted;

2. in clause (a) of section 11, for the words “ten naye paisa”, the words “twenty naye paisa” had been substituted;

3. in clause (c) of the proviso to sub-section (3) of section 32, in clause (a) of the proviso to section 35, in sub-section (1) of section 40 and in section 41, for the words “ten naye paisa” and “twenty-five naye paisa”, the words “twenty naye paisa” and “forty naye paisa” had respectively been substituted;

4. in Schedule I—

(i) in Article 25,—

(a) in clause (a), for the words “three rupees”, the words “four rupees fifty naye paisa” had been substituted;

(b) in clause (b), for the words “Three rupees”, the words “Four rupees fifty naye paisa” had been substituted;

(ii) in Article 61,—

(a) in clause (a), for the words “fifteen rupees”, the words “twenty-two rupees fifty naye paisa” had been substituted;

(b) in clause (b), for the words “Fifteen rupees”, the words “Twenty-two rupees fifty naye paisa” had been substituted;

(iii) in clause (c) of Article 62,—

(a) in sub-clause (i), for the words “fifteen rupees”, the words “twenty-two rupees fifty naye paisa” had been substituted;

(b) in sub-clause (ii), for the words “Fifteen rupees”, the words “Twenty-two rupees fifty naye paisa” had been substituted.

*These words were substituted for the word “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.*
5. After section 75 of the principal Act, the following section shall be inserted, namely:

"75-A. Rules made by the State Government to be placed before the State Legislature.—(1) All rules made by the State Government under this Act shall, unless they are expressed to come into force on a particular day, come into force on the day on which they are published in the Official Gazette.

(2) Every such rule shall, as soon as possible after it is made, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

6. (1) The principal Act, as in force immediately before the commencement of this Act in the [State of Tamil Nadu] except in the added territories and in so far as it relates to matters with respect to which the State Legislature has power to make laws for the State and as amended by this Act [(hereinafter in this section referred to as the Central Act)] is hereby extended to, and shall be in force in, the added territories.

(2) If immediately before the commencement of this Act, there is in force in the added territories any law corresponding to the Central Act, such corresponding law shall stand repealed on such commencement.

(3) The repeal by sub-section (2) of any law corresponding to the Central Act in force in the added territories.

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1 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 The brackets, words and figures "(including the increase of stamp duty effected by section 2)" were omitted by section 7 (b) of the Indian Stamp (Tamil Nadu Amendment) Act, 1975 (Tamil Nadu Act 24 of 1975).
(6) Any reference in the Central Act to a law which is not in force in the added territories shall, in relation to those territories, be construed as a reference to the corresponding law, if any, in force in those territories.

(7) Any reference in any law which continues to be in force in the added territories after the commencement of this Act to any law repealed by sub-section (2) shall, in relation to those territories, be construed as a reference to the Central Act.

Explanation.—For the purpose of this section, the expression “added territories” shall mean the territories specified in the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959).